

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**CC No. 18/2020
CBI Vs. Hamidullah Bhat**

27.08.2020

Present:- Dr. Jyotsna Sharma Pandey, Ld. PP for CBI.
Accused has joined the proceedings through virtual mode.
Sh. Adit S. Pujari, Ld. Counsel for accused has also put in
appearance through virtual mode.

Present proceedings have been taken up through video
conference hosted by court Reader Sh. Virender Yadav.

Ld. Counsel for the accused is directed to send his *vakalatnama*
on court e-mail.

Ld. PP submits that she will instruct the IO to prepare the e-
challan and supply the same to the accused before the next date of hearing.

Put up on 18.9.2020 to be taken up through virtual mode in case
regular functioning of the court does not resume by next date of hearing.

**AJAY
GULATI**

**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/27.08.2020**

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by AJAY GULATI
Date: 2020.08.27
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**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CC No. 280/2019

CBI Vs. Shyam Sunder Grover & Ors.

27.08.2020

Present:- Dr. Jyotsna Sharma Pandey, Ld. PP for CBI.
Sh. Abhey Pandey, Ld. Counsel for A3 (Amit Malik)
None for other accused.

Present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

Since now there is likelihood of physical functioning of the court resuming, issue electronic notice (through Whatsapp & e-mail) to the accused persons and their respective counsels to join the proceedings on the next date of hearing. In case physical hearing is not possible on the next date, the accused and ld. Counsel should join the proceedings through the virtual mode.

Put up for further proceedings on 16.9.2020.

**AJAY
GULATI**

(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/27.08.2020

Digitally signed by
AJAY GULATI

Date: 2020.08.27
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